

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S
Writ Petition (Criminal) No. 482/2023

BANI ROY CHOUDHURY & ANR. Petitioner(s)
VERSUS
STATE OF WEST BENGAL & ORS. Respondent(s)

(FOR ADMISSION and IA No.207771/2023-EXEMPTION FROM FILING O.T.)

Date : 06-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Sanjay R. Hegde, Sr. Adv.
Ms. Nina R. Nariman, Adv.
Mr. Shahrukh Ali, Adv.
Mr. Tanay Hegde, Adv.
Mr. Ankit Tiwari, Adv.
Ms. Mithu Jain, AOR

For Respondent(s) Mr. Sunil Fernandes, Adv.
Ms. Astha Sharma, Adv.
Mr. Nipun Saxena, Adv.
Mr. Sanjeev Kaushik, Adv.
Mr. Shreyas Awasthi, Adv.
Ms. Priyansha Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is pointed out by the learned counsel appearing for the State of West Bengal that the investigation has been transferred to the State Criminal Investigation Department (CID) and is proceeding in accordance with law. Some papers were shown to us, which have been returned to the learned counsel.

Re-list in the month of December 2023.

In the meanwhile, the investigation will continue. An up-to-date status report will be filed in sealed cover before the next date of hearing.

If the investigation is complete, it will be open to the investigating officer to proceed in accordance with law.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR